

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-260/ND/2017**

**IN THE MATTER OF:
Neelam Singh**

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

**Order delivered on 26.04.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Operational-creditor :Mr. Rahul Shukla, Advocate.

For the Liquidator

**:Mr. Mritunjay, Advocate along
with Mr. Abhishek Anand,
Liquidator.**

For the Highest Bidder

:Ms. Nistha Gupta, Advocate.

ORDER

IA No. 1612 of 2021.

This is an application under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 for the issuance of direction to the respondent to transfer the Noida Property in favour of Groov Structures LLP being highest bidder.

Serve notice to respondents on the respondents by all modes. Dasti is also allowed. The Court Officer may also send a e-notice to all the respondents for their appearance as well as for filing reply. Matter is adjourned to **25.05.2021.**

SD
(V.K. Subburaj)
Member (T)

SD
(P.S.N. Prasad)
Member (J)

